

**Administrative Office, Judgeship Sambhal at Chandausi.**

Admin. Order No. <sup>25</sup>/2022

Dated: 07.02.2022

**Order**

In compliance with Hon'ble High Court letter No.-2434/LXXXVII-CPC/e-Courts/Allahabad/ Dated 06 February 2022, below noted arrangements are made for functioning of courts in district Sambhal at Chandausi:-

1- The point no.1 of the guidelines issued vide Hon'ble High Court's letter No.-2427/LXXXVII-CPC/e-Courts/Allahabad/ Dated 16 January 2022 stands withdrawn.

Therefore, It is clear that all judicial officers of Sambhal Judgeship will do his/her Court.

2- Lady Judicial Officers and lady Staff at Sambhal Judgeship in case of their pregnancy, will with prior information to the administrative office, will function the court work from their home ,if necessary. Otherwise they will be exempted from court work.

3- The point no.7 of the guidelines issued vide Hon'ble High Court letter No.-2423/LXXXVII-CPC/e-Courts/Allahabad/ Dated 09 January 2022, stands withdrawn.

Therefore It is clear that all Court Staff will be exercised his /her duty as per circular and rules.

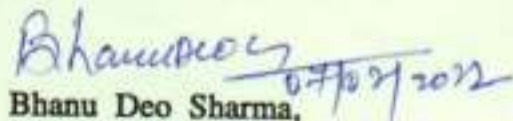
4- Remaining guidelines with respect to functioning of the courts issued vide Hon'ble High Court's letter No-2419/LXXXVII-CPC/e-Courts/Allahabad/Dated-02.01.2022, letter No-2423/LXXXVII-CPC/e-Courts/Allahabad/ Dated-09.01.2022 and vide letter No-2427/LXXXVII-CPC/e-Courts/Allahabad/ Dated 16.01.2022 remains the same.

5- The above modification shall come into effect from 08.02.2022 as directed by Hon'ble High Court.

All the concerned be informed accordingly including outlying court Sambhal and Gunnaur.

**Annexure-**

- 1- 2419/LXXXVII-CPC/e-Courts/Allahabad/Dated 02.01.2022,
- 2- 2423/LXXXVII-CPC/e-Courts/Allahabad/ Dated 09.01.2022,
- 3- 2427/LXXXVII-CPC/e-Courts/Allahabad/ Dated 16.01.2022.

  
**Bhanu Deo Sharma,**  
District & Session Judge,  
Sambhal at Chandausi.

**Inform to:-**

- 1- Principal Judge, Family Court and P.O. MACT Sambhal at Chandausi.
- 2- All Judicial Officers and Staff of Sambhal Judgeship.
- 3- Bar Associations of Sambhal Judgeship.
- 4- District Magistrate/ Superintendent of Police Sambhal.
- 5- District Information Officer to publication in news paper and other information mode.
- 6- Upload on District Court Website.



(Through e-mail)

From

Ashish Garg, H.J.S.  
Registrar General,  
High Court of Judicature at  
Allahabad

To

1. All the District Judges of U.P.
2. Presiding Officers of Commercial Courts,
3. Presiding Officers of Land Acq. Rehab. & Resettlement Auth.,
4. Presiding Officers of Family Courts,
5. Presiding Officers of Motor Accident Claim Tribunals,  
Subordinate to High Court of Judicature at Allahabad.

Letter No. 2434 /LXXXVII-CPC/e-Courts/Allahabad/Dated: 06 February 2022

Subject: Guidelines for functioning of District Courts/ Tribunals, keeping in view the status of cases of COVID-19 in Districts.

Sir/ Madam,

In partial modification of the earlier guidelines/ directions of the subject noted above, I am directed to communicate the following directions of Hon'ble Court -

1. The point No. 1 of the guidelines issued vide letter No. 2427/LXXXVII-CPC/e-Courts/Allahabad dated 16 January 2022 stands withdrawn.
2. The point No. 7 of the guidelines issued vide letter No. 2423/LXXXVII-CPC/e-Courts/Allahabad dated 09 January 2022 stands withdrawn.
3. Remaining guidelines with respect to functioning of the Courts issued vide letter No. 2419/LXXXVII-CPC/e-Courts/Allahabad dated 02.01.2022, letter No. 2423/LXXXVII-CPC/e-Courts/Allahabad dated 09.01.2022 and vide letter No. 2427/LXXXVII-CPC/e-Courts/Allahabad dated 16 January 2022, shall remain same.
4. The above modifications shall come into effect from 08.02.2022.

Therefore, it is requested to take necessary steps at your end to ensure the compliance of the directions given by Hon'ble Court. It is also requested that the above directions may be communicated to the Presiding Officers of the other Courts/ Tribunals subordinate to the High Court of Judicature at Allahabad, for ensuring compliance in the Districts.

With regards,

Yours faithfully,

(Registrar General)

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2/1/22  
10:22 PM



From

Ashish Garg, H.J.S.  
Registrar General,  
High Court of Judicature at  
Allahabad

(Through e-mail)

To

1. All the District Judges of U.P.
2. Presiding Officers of Commercial Courts
3. Principal Judges of Family Courts
4. Presiding Officers of Land Acqui. Rehab. & Resettlement Auth.
5. Presiding Officers of Motor Accident Claim Tribunal  
Subordinate to High Court of Judicature at  
Allahabad.

Letter No. 2419 LXXXVII-CPC/e-Courts/Allahabad/ Dated: 02 Jan. 2022

Subject: Guidelines for functioning of District Courts/ Tribunals, keeping in view the status of cases of COVID-19 in Districts.

Sir Madam,

I have been directed by the Hon'ble Court to communicate that due to recent increase in the cases of Covid, the following guidelines shall be applicable to all the Courts (Including Tribunals) subordinate to High Court of Judicature at Allahabad -

#### GUIDELINES REGARDING FUNCTIONING OF COURTS

1. All the Courts (including tribunals) subordinate to the High Court of Judicature at Allahabad shall continue to function and take up all the Judicial Work & Administrative matters, as per the existing provisions, rules, guidelines and circulars issued from time to time.
2. The Presiding Officer shall take all possible steps to ensure that maximum number of parties/Counsel not exceeding 10 (Ten) in number at a time, are present in the Court room for Court proceedings, to strictly ensure physical distancing guidelines. Six (6) chairs will be arranged in Court Room for Advocates with proper distance. Further, the Presiding Officer shall have the power to restrict entry of persons into the court room or the points from which arguments are addressed by the advocates.
3. Sanitization of Court Campus is a pre condition for opening of Courts which needs to be complied with, as per medical guidelines. District Judges shall ensure complete sanitization, cleaning of entire Court campus, with the help of District Magistrate, other Administrative

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02/1/2022



Officers and CMOs/CMSs. District Authorities shall ensure sanitization of Court campus on a daily basis.

4. In case of demand made by Judicial Officers/ Learned Counsels the facility of Virtual Court may be utilized for Court functioning.
5. The Judicial Service Center (Centralized filing Counter) or any other suitable space/place be identified for receiving/collecting fresh cases/ applications (Civil/Criminal) or any other applications. All such cases/applications shall be registered in CIS. The applications/cases shall contain the details of Advocate/Litigants including their mobile numbers. The defects if any may be informed to the Counsel(s) concerned. Such applications be thereafter placed before the assigned/ concerned Court.
6. Written arguments by the parties may also be submitted in the Judicial Service Centre, which shall be sent to the Court concerned by the Computer Section.
7. Masks shall be strictly used by everyone who enters into the Court premises as well as into the Court room. Sanitizer shall be arranged at the door of court room. Reader, Clerk etc. shall follow Social Distancing guidelines.
8. In case, the District Administration/ CMO concerned is of the opinion that the District/ Outlying Court Campus should be closed for a particular period due to Covid-19 pandemic situation, then the District Court/Outlying Court may be closed for the said period and an intimation mentioning the specific reasons may be sent to Allahabad High Court.
9. Thermal scanning check-up of all the persons entering in the court premises shall also be ensured with the help of District Magistrate, other administrative officers & CMO/CMS.
10. District Judge/ Principal Judge, Family Court, Presiding Officer, Commercial Court/ Land Acqui, Rehab & Resettlement Authority/ Motor Accident Claims Tribunals concerned shall ensure compliance of directions given by Hon'ble Supreme Court/ High Court of Judicature at Allahabad in Judicial side and all directions/ guidelines issued by the Central Government & State Government regarding COVID-19.
11. Discussions shall be made with the office bearer of the Bar Associations for the mechanism/modalities regarding functioning of Courts. Necessary assistance may be taken from them to restrict/regulate the entry of Advocates in the Court Rooms/premises. As soon as the arguments of learned counsels are complete they shall leave the Court Room/ premises.
12. Only such Advocate(s) whose case is listed on a particular date may be permitted to enter into

02/11/2022



the Court Room.

13. Daily consolidated report of the number of cases/applications decided, feed back etc. be submitted by the District Judges on the e-services module on regular basis.

14. The above guidelines shall be applicable from 03.01.2022 till further orders.

The concerned Bar Association may be informed, accordingly.

Therefore, it is requested to take necessary steps at your end to ensure the compliance of the directions given by Hon'ble Court. It is also requested that the above directions may be communicated to the Presiding Officers of the other Courts/ Tribunals subordinate to the High Court of Judicature at Allahabad, for ensuring compliance in your district.

With regards,

Yours faithfully,

*Amr*  
02/11/2022  
(Registrar General)

Copy forwarded to:-

Letter No. 2420/LXXXVII-CPC/e-Courts/Allahabad/Dated: 02- Jan 2022

1. The Chief Secretary,  
Government of U.P., Lucknow
2. The Principal Secretary (Law) &  
L.R., Government of U.P., Lucknow

With a request to communicate the above guidelines to all the concerned State/ District Authorities to ensure strict compliance.

By order of the Court,

(Registrar General)

*Seen.  
Circulate amongst  
all officers including  
outlying courts to  
strictly compliance.*

*B2*  
03/01/2022  
District Judge  
Bambhal at  
Chandaul



From :

(Through e-mail)

Ashish Garg, H.J.S.,  
Registrar General,  
High Court of Judicature at Allahabad.

To:

1. All the District Judges of Uttar Pradesh.
2. Presiding Officers of Commercial Courts.
3. Principal Judges of Family Courts.
4. Presiding Officers of Land Acqui. Rehab. & Resettlement Auth.
5. Presiding Officers of Motor Accident Claim Tribunal.  
Subordinate to the High Court of Judicature at Allahabad.

Letter No. 2423/LXXXVII-CPC/e-Courts/Allahabad/ Dated January 09, 2022

Subject : Guidelines for functioning of District Courts/Tribunals, keeping in view of the status of the cases of COVID-19 in the Districts.

Sir/Madam,

I have been directed by the Hon'ble Court to communicate that due to recent increase in the cases of COVID-19, the following guidelines, **in addition to the guidelines issued earlier**, shall be applicable to all the Courts (including Tribunals) subordinate to the High Court of Judicature at Allahabad.

1. That before opening of campus, District Judges will ensure complete sanitization (strictly as per medical guidelines) and cleaning of entire court campus on daily basis by way of seeking assistance from the District Magistrate and Chief Medical Officer of the concerned district.
2. That all the Courts and Tribunals subordinate to High Court of Judicature at Allahabad will take up following matters -
  - a) Admission of new/ pending matter (if any).
  - b) Bail (Pending / Fresh).
  - c) Anticipatory Bail (Pending / Fresh).
  - d) Matters involving release of vehicle, disposal of petty offence cases.
  - e) Urgent injunction matters (Pending / Fresh).
  - f) Matter related to receiving and disposal of police report under Section 173 Cr.P.C.


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09/1/2022



- g) Disposal of Applications of Investigating Officer such as matter involving NBW, process under Section 82/83 Cr.P.C., Statements under Section 164 Cr.P.C.
  - h) Remand / Other Judicial Work in respect of Under-Trial Prisoner will be done strictly through Video-Conferencing only. In case of any technical issue, other modes may be adopted.
  - i) The cases in which the evidence is complete, the arguments can be heard virtually or written submissions can be entertained.
  - j) Delivery of pending Orders / Judgment, if any, if the arguments have already been completed.
  - k) Pending office work.
  - l) Any other Urgent Judicial work.
  - m) Any other Administrative work.
3. That in Criminal Cases, no adverse order will be passed / no coercive action will be taken, in absence of concerned parties.
  4. That if the District Magistrate / Chief Medical Officer of a concerned district is of the opinion that the District / Outlying Court Campus should be closed for a particular period due to COVID-19, the then District Court / Outlying Court may be closed for the said period.
  5. That all intimation mentioning the specific reasons will be sent to Allahabad High Court.
  6. That immediate after completion of the work, the Judicial Officers and the Court Staff will leave the Court premises.
  7. That the District Judge will ensure minimal entry of Court Staff in Court premises. The District Judge will exercise discretion in deciding number of Staff, assigning duty by way of rotation, fixing days on weekly basis and time-slots.
  8. Wearing of Gown is exempted till further orders.

The above modalities & arrangements shall be effective w.e.f. January 10, 2022.

The concerned Bar Associations may be informed accordingly.

  
09/11/2022



Therefore, it is requested to take necessary steps at your end to ensure the compliance of the directions given by Hon'ble Court. It is also requested that the above directions may be communicated to the Presiding Officers of other Courts/Tribunals subordinate to the High Court of Judicature at Allahabad for ensuring compliance in the districts.

*Admis*  
09/11/2022  
(Registrar General)

Copy forwarded to:

Letter No. 2429/LXXXVII-CPC/e-Courts/Allahabad/Dated January 09, 2022

1. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
2. The Principal Secretary (Law) & L.R., Government of Uttar Pradesh, Lucknow.

With a request to communicate the above guidelines to all the concerned State/District Authorities to ensure strict compliance.

(Registrar General)

*seems circulate amongst  
all judicial officers for  
compliance.*

*A copy be sent to the hon. Principal  
Judge, Family Court, Sambhal at Ctd.  
& also P.O. M.A.C.T. Sambhal for u.s.  
Send it's a copy to Bar Association  
for information & u.s.*

**District Judge**  
Sambhal at  
Chandaul  
10/01/2022





From

(Through e-mail)

Ashish Garg, H.J.S.  
Registrar General,  
High Court of Judicature at  
Allahabad

To

1. All the District Judges of U.P.
2. Presiding Officers of Commercial Courts
3. Presiding Officers of Land Acq. Rehab. & Resettlement Auth.
4. Principal Judges of Family Courts
5. Presiding Officers of Motor Accident Claim Tribunal  
Subordinate to High Court of Judicature at  
Allahabad.

Letter No. 2427 /LXXXVII-CPC/e-Courts/Allahabad/ Dated: 16 January 2022

Subject: Guidelines for functioning of District Courts/ Tribunals, keeping in view the status of cases of COVID-19 in Districts.

Sir/ Madam,

In addition to the earlier guidelines/ directions on the subject noted above, I am directed to communicate the following directions of Hon'ble Court -

1. The District Judge shall ensure that 50% Judicial Officers of the total strength shall attend the Court at a time, on rotation basis.
2. The pregnant lady Judicial Officers/ staff, shall be exempted to attend the Court. If necessary, they shall be allowed to work from home.
3. Litigants or other representatives shall be strictly prohibited in the Court premises. However, in urgent cases, with the prior permission of District Judges, the litigants/such persons may be allowed to enter into the Court Premises.

The above guidelines shall be effective from January 17, 2022, till further orders

It is requested to take necessary steps at your end to ensure the compliance of the directions given by Hon'ble Court. It is also requested to the District Judges of concerned district that the above directions may be communicated to the Presiding Officers of the other Courts/ Tribunals subordinate to the High Court of Judicature at Allahabad, for ensuring compliance in your district.

With regards,

*Ashish*  
16.1.2022  
(Registrar General)

*Seni*  
16/01/2022  
District Judge  
Sambhal at  
Chandaul